

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 406

IA/5486/ND/2023 IA/6126/ND/2023, IN IB/284/(PB)/2021

**IN THE MATTER OF:**

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

**Under Section 7 (IBC), 2016.**

**Order delivered on 05.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	
For the Respondent	:	Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya Shyam Advs.

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

Learned Counsel for the respondent is present through video-conferencing. There is no representation on behalf of the applicant. It is submitted by the Learned Counsel for the respondent that a transfer application is pending before the Hon'ble Principal Bench and the same is listed for hearing on 16.02.2024. Let this matter be posted to 19.02.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**